

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY): (a) According to the information available the State Governments are generally taking steps to enforce the minimum wages fixed by them for agricultural workers.

(b) & (c), The question of conducting an evaluation survey on the implementation of the Minimum Wages Act with reference to agricultural labourers is under consideration of the Government.

**मजदूरों की दैनिक मजदूरी में वृद्धि**

4309. श्री निहाल सिंह : क्या भ्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उपभोक्ता वस्तुओं के मूल्यों में वृद्धि के बावजूद दैनिक मजदूरी पर कार्य करने वाले व्यक्तियों की मजदूरी में वृद्धि नहीं की गई है जिसके परिणामस्वरूप उनको जीवन निर्वाह करना कठिन हो गया है ; और

(ख) यदि हां, तो मजदूरों की मजदूरी बढ़ाने की दिशा में सरकार ने क्या कार्यवाही की है ?

भ्रम मंत्रालय में उप मंत्री (श्री पी० बेंकट रेड्डी) : (क) और (ख). केन्द्रीय सरकार ने सितम्बर, 1980 में विभिन्न खानों और कृषि संबंधी रोजगारों में न्यूनतम मजदूरी दरों में संशोधन किया है। भवन और निर्माण उद्योग में न्यूनतम मजदूरी दरों में संशोधन भी किया जा रहा है। राज्य सरकारों और संघ राज्य क्षेत्रों को भी सलाह दी गई है कि वे, यदि आवश्यक हो, न्यूनतम मजदूरी दरों की दो वर्षों में एक बार या उपभोक्ता मूल्य सूचकांकों में 50 प्वाइंटों की वृद्धि होने पर पुनरीक्षा करें और इनमें संशोधन करें।

**Recommendations made by Delhi Police Commission, 1968**

4311. SHRI K. PRADHANI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the main recommendations made by the Delhi Police Commission, 1968, and

(b) what action has been taken by Government to implement these suggestions ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA). (a) & (b) . A statement is attached;

**Statement**

**RECOMMENDATIONS OF DELHI POLICE COMMISSION—PROGRESS OF DECISIONS TAKEN/IMPLEMENTATION OF DECISIONS**

S. No.	Chapter/Gist of Recommendations	Present position
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1 Chapter 3 (No. of recommendations: 5)

Pay and Dearness allowance :

Pay thscales as subsequently recommended by Re IIIrd Pay Commission, accepted. Rates of dearness allowance are the same as admissible to other Central Govt. employees. Good Conduct Allowance @ Rs. 5/- p.m. is admissible to Constables with 20 years service.

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## 2 Chapter 4 (No. of recommendations : 10)

The Commission recommended special pays to certain categories of staff.

Accepted and implemented. Cycles allowance admissible to A.S.I., Head Constables and Constables has since been raised from Rs. 6/- to Rs. 10/- p.m. The conveyance allowance of Inspectors/Sub Inspectors/ASIs has been raised to Rs. 70/- per month. The Washing Allowance has been raised from Rs. 4/- to Rs. 10/- p.m.

## 3 Chapter 5 (No. of recommendations: 14)

Steps be taken to provide 100% family accommodation to all members of subordinate rank. In case of rented house full reimbursement of rent. Plinth area and facilities to be provided specified.

Decided to provide 100% family accommodation to Upper subordinates and 50% family accommodation to lower subordinates with 50% barrack accommodation. Reimbursement of rent upto 25% of pay, if accommodation not provided.

A crash programme has been drawn up and is being implemented keeping in view the recommendations. Police Housing is now treated as P an Scheme. The provision for 1981-82 for Delhi Police Housing is Rs. 1.8 crore.

## 4 Chapter 6 : (No. of recommendations: 8)

The Central Govt. Health Scheme be extended to all police employees. A 200 bedded Hospital be constructed.

Accepted. The CGH Scheme has been extended to employees of Delhi Police w.e.f. 1-4-71. As all the benefits under the scheme including hospitalisation are available to them, the proposal of separate hospital has been dropped. The non-gazetted police personnel have also been exempted from payment of CGHS contribution w.e.f. 1-3-79.

## 5 Chapter 7 (No. of recommendations : 6)

Their children may be given additional benefits of uniform grant, scholarships etc.

Delhi police get the concessions as admissible to all Central Govt. employees in general.

## 6 Chapter 8 (No. of recommendations: 22)

Govt. of India may make a grant of Rs. 5 lakhs for constitution of benevolent fund.

The purpose is already served by grants from IGIP's discretionary grant and the privately operated mutual benefit fund.

## 7 Chapter 9 (No. of recommendations: 1)

The Commissioner of Police system should be introduced in Delhi.

Accepted and implemented. The system has been introduced in 1978.

## 8 Chapter 10 (No. of recommendations: 6)

The recommendations were regarding General Administrative Control and regarding delegation of powers.

Accepted and more powers delegated.

## 9 Chapter 11 (No. of recommendations: 16)

The recommendations were regarding District Police Admn. and Division of Delhi into 4 Districts and creation of additional posts.

Accepted and implemented. Presently there are six districts.

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- 10 *Chapter 12* (No. of recommendations: 14)  
The recommendations were regarding removal of legal impediments like confession made before police to be accepted as evidence. The recommendations were general and not confined to Delhi Police alone. Hence no separate action was needed.
- 11 *Chapter 13* (No. of recommendations: 16)  
The recommendations were regarding creation of posts in Districts. Accepted with modifications and implemented.
- 12 *Chapter 14* (No. of recommendations: 10)  
The recommendations were regarding creation of posts in Police Stations. Accepted with modifications and implemented. Opening of 8 police Stations and 12 Police Posts was approved in 1978. Setting up of 6 Police Stations and 12 Police Posts has been approved in 1980.
- 13 *Chapter 15* (No. of recommendations: 14)  
The recommendations were regarding prosecuting staff. It was recommended that they should have separate cadre and revised scale of pay. Accepted. Prosecuting staff has since been separated from the Police cadre.
- 14 *Chapter 16* (No. of recommendations: 20)  
Traffic Police—Creation of additional posts. Accepted and implemented. 334 more posts have since been created in 1979 and 1980 for Traffic Police. The Mobile Courts have become more active.
- 15 *Chapter 17* (No. of recommendations: 11)  
Armed Police—Need not be separated Unit. Separation was necessary to have a proper disciplined and trained armed police force.
- 16 *Chapter 18* (No. of recommendations: 7)  
Security Police—Creation of posts. Accepted with modifications. Implemented. Selection of Staff for Security Branch is made keeping in view the guidelines laid down by the Commission.
- 17 *Chapter 19* (No. of recommendations: 13)  
Reorganisation of communication system. The system as recognised meets the requirements.
- 18 *Chapter 20* (No. of recommendations: 18)  
CID Branch—Creation of additional posts—Modernisation of Crime Records. Accepted. 14 more posts created in January, 1980 for the Crime Records Office.
- 19 *Chapter 21* (No. of recommendations: 15)  
Special Branch—Creation of posts. Accepted and implemented. Reorganisation of Special Branch sanctioned in 1980.
- 20 *Chapter 22* (No. of recommendations: 7)  
F.R.R.O.—Creation of posts etc. Accepted. Staff recommended by the Commission sanctioned.
- 21 *Chapter 23* (No. of recommendations: 36)  
Old Delhi Police Line—Re-organisation and creation of posts. Accepted and implemented. The Railway Police has however, been placed under the D.C.P. (Crime & Railways).
- 22 *Chapter 24* (No. of recommendations: 17)  
Headquarters staff—Creation of posts. Accepted and implemented. SIU is presently studying the Ministerial staff requirement of Delhi Police.
- 23 *Chapter 25* (No. of recommendations: 26)  
Working of Police Stations—S.H.O. in each Police Station should be Inspector—Revision of forms and registers. Accepted and implemented. However, the post of Inspector remains non-gazetted.
- 24 *Chapter 26* (No. of recommendations: 15)  
Patrols, Beats and out-posts. This is a general directive which is being followed.

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25	<i>Chapter 27</i> (No. of recommendations: 20) Investigation of cases—Registration of cases— Writing of case diaries.	Accepted and implemented. Directive issued that the charge sheet and the final report should be sent to the Magistrate as soon as the investigation is completed.
26	<i>Chapter 28</i> (No. of recommendations: 10) Prosecution of cases.  Separating of judiciary, strengthening of prosecution staff to separate prosecution agency. A separate sub-jail near Courts, Decentralisation of powers.	Accepted and implemented. The judiciary and the Executive have since been separated.
27	<i>Chapter 29</i> (No. of recommendations: 7) Supervision.  Supervision of work of Police Personnel in every rank.	Accepted and implemented. Suitable instructions issued to the Delhi Police Personnel.
28	<i>Chapter 30</i> (No. of recommendations: 14)  Recruitment.  Method of recruitment, standard of education, physical, fitness and age of recruitment— Association of U.P.S.C. with recruitment.	Accepted and implemented. Staff Selection Commission is now associated with recruitment of Sub Inspectors.
29	<i>Chapter 31</i> (No. of recommendations: 14) Promotion.  Constable to Head Constable—After completion of 3 years service, by merit, on application. Head Constable to A.S.I.—After completion of 3 years service.  A.S.I. to S.I.—50% by promotion and 50% by direct recruitment. S.I. to Inspector—Director recruited after completion of 8 years service and promottees after 5 years service.	Accepted. For both categories of SIs., the length of service should be 6 years.
30	<i>Chapter 32</i> (No. of recommendations: 22) Police Training School.  Police Training School to be established Syllabus for education, Teaching staff building, provision of firing range for the school, training to women Police.	Accepted and implemented. School temporarily set up at Mehrauli. Site for school has been selected at village: Jharoda Kalan and the building is nearing completion.
31	<i>Chapter 33</i> (No. of recommendations: 27) Institutional and Practical Training.  Changes in Training Course in Phillaur suggested which be referred to IGP Punjab. To persuade Delhi University to start diploma course in Criminology. Training in Forensic Science Laboratory, Training to prosecuting officers in Moradabad Police Training College.	Accepted and implemented.
32	<i>Chapter 34</i> (No. of recommendations: 2) In Service Education. In Service Education should be planned and organised.	Accepted and implemented. Post of Educational Advisor and Education Assistants created for rendering help to Policemen.

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- 33 Chapter 35 (No. of recommendations: 4)  
Moral Training.

Moral and religious training.

Accepted and implemented.

- 34 Chapter 36 (No. of recommendations: 20)  
Public Relations.

Setting up of Advisory Committees at the level of Commissioner of Police/Police Stations—  
To educate Children in schools and colleges.  
To create vigilance and Grievance Department. To seek assistance of the Press by holding regular Press Conferences. To Broadcast talks over Radio.

Accepted with the modification that advisory Committees should be organised at ADMS level. Implemented.

- 35 Chapter 37 (No. of recommendations: 7)  
Corruption.

Living wage and all necessary amenities should be provided to Police to keep them honest. Strict Vigilance by higher officers to be kept. Property return should be closely examined.

Accepted and implemented. Pay and allowances payable to Police personnel remain under review.

- 36 Chapter 38 (No. of recommendations: 9)  
Misc. Items.

Revision of type of uniform—Items of Uniforms—Tenure of posting of S.H.O. SIs, ASI at Police Stations—Tenure of posting of Crime and Traffic Police be prescribed. I.P. Rules to be taken as Model.

Accepted and implemented. The normal tenure of S.H.O. will, however, be 3 years.

#### Indo Soviet Collaboration

4312. SHRI SUBHASH CHANDRA BOSE ALLURI : Will the Minister of PLANNING be pleased to state:

(a) whether it is a fact that Indo-Soviet collaboration during the sixth Five Year Plan will be worth around Rs. 6500 crores for a wide range of projects ; and

(b) if so, what are the projects that are likely to be covered under this scheme?

THE MINISTER OF PLANNING & LABOUR (SHRI NARAYAN DATT TIWARI): (a) & (b). The Soviet Union have agreed to assist during the Sixth Five Year Plan for various projects mainly in power, steel, coal and oil exploration sectors.

#### Reinforcement Plan for Defence on J&K Borders

4313. SHRI G.Y. KRISHNAN : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that an eight point plan to streamline and further reinforce the defence of the border of Jammu and Kashmir with Pakistan and Pak-occupied Kashmir was proposed at the Civil Military Liaison Conference which was opened on 23 October, 1980 ; and

(b) if so, the details regarding the suggestions made in the meeting and the reaction of Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) and (b). The conference held at Srinagar on 23rd and 24th October, 1980 was one of the periodical Conferences meant for discussing matters of common interests between the Army and the Civil authorities. It will not be desirable to disclose the details.